NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT)(Insolvency) No. 344 of 2021

IN THE MATTER OF:

 Dhiraj Narsinbhai Patel
Appellant

 Vs
 Lancer Laser Tech Ltd. & Anr.
Respondents

 Present:
 For Appellant:
 Mr. Monaal Davawala, Mr. Malak Bhatt and Mr. Udbhav Nanda, Advocates.

 For Respondents:
 For Respondents:

<u>ORDER</u> (Through Virtual Mode)

04.05.2021 Heard learned Counsel for the Appellant.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 07.05.2021. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Respondent Nos. 1 & 2 are directed to file their respective Reply Affidavits within three weeks. Appellants are directed to file Rejoinder, if any, one week thereafter.

Perused the impugned order dated 17.03.2021 passed by NCLT, Ahmedabad Bench, Ahmedabad in C.P. No. (IB) 290/9/NCLT/AHM/2019 whereby Section 9 Application of IBC filed on behalf of the Respondent No. 2 has been admitted and Mr. Vishwakant Tewary was appointed as Interim Resolution Professional. It was submitted that Committee of Creditors (CoC) has been constituted. CoC is directed not to take any decision till 08.06.2021.

List the Appeal on 8th June, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)